

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **09.08.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/277/CHE/2021 IN MA/968/2019 IN CP/382/IB/2018
NAME OF PETITIONER : Shri S K Pandyan (Proprietor) of M/s Karthikha Traders
NAME OF RESPONDENT : V Duraisamy (Liquidator) of
M/s Sun Brushware Pvt Ltd & 1 Another
SECTION : Sec 60(5) of IBC 2016

ORDER

The Petitioner is represented by the Ld. Counsel Mr. A.G. Sathiyarayanan through video conferencing mode. None present for the Respondent.

As per Order dated 12.07.2021 of this Tribunal, the Petitioner ought to have taken notice to the Respondent. Ld. Counsel for the Petitioner submits that he wrongly mentioned the date of hearing on the notice served to the Respondent. Hence, seeks direction to issue fresh notice to the Respondent and we direct the Petitioner to issue fresh notice and file Affidavit of Service before the next date of hearing.

List this matter on **23.09.2021** for filing Affidavit of Service, appearance of the Respondent and for disposal.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)